

**SEVENHILLS HEALTHCARE PRIVATE LIMITED**  
**List of Creditors - 29 September 2020 (Version 8)**  
**Category: Operational Creditors - only Workmen and Employees (List 1)**

S.NO.	Name of Workmen and Employees	Amount Claimed (INR)	Amount Admitted (INR)		Amount Not Admitted (INR)	Amount under verification	Note Reference
			Other Than TDS	Unpaid TDS			
1	ADRIN DSILVA	1,41,355			1,41,355		Note 4.8
2	AJINKYA BHANDARI	13,87,000			13,87,000		Note 4.8
3	AMOL RAMESHRAO BHAWANE	10,76,987			10,76,987		Note 4.8
4	ANAND PATIL	9,61,000			9,61,000		Note 4.8
5	ANUPKUMAR DURGADAS AGARWAL	11,99,075			11,99,075		Note 4.8
6	ATIM EKNATH PAJAI	22,28,326			22,28,326		Note 4.8
7	B V S S SURYA PRAKASH	2,53,000	2,53,000				Note 4.2
8	BHASKER SEMITHA	39,00,000			39,00,000		Note 4.8
9	BIRENDER AHLUWALIA	13,00,000	7,07,401		5,92,599		Note 4.2
10	CHHAYA JAIN	4,99,760	4,54,327		45,433		Note 4.2
11	DAVID DALE CHANDY	12,78,452			12,78,452		Note 4.8
12	DR ALAN ANTHONY SOARES	97,560			97,560		Note 4.8
13	DR BHUJANG PAI	50,53,549			50,53,549		Note 4.8
14	DR CHINTAN R TRIVEDI	11,76,000			11,76,000		Note 4.8
15	DR CHITWAN DUBEY	44,69,591			44,69,591		Note 4.8
16	DR DHIRAJ BHATTAD	23,75,739			23,75,739		Note 4.8
17	DR DILIP KUMAR BASAVANTHAPPA	13,35,781			13,35,781		Note 4.8
18	DR JAINI LODHA	17,65,689			17,65,689		Note 4.8
19	DR KANCHAN GUPTA	26,15,950			26,15,950		Note 4.8
20	DR KRUPAL REDDY	36,37,477			36,37,477		Note 4.8
21	DR MARY ANNE J. JOSEPH	7,65,179			7,65,179		Note 4.8
22	DR MIHIR B SHAH	63,70,813			63,70,813		Note 4.8
23	DR NILESH G SATBHAI	25,53,449			25,53,449		Note 4.8
24	DR NILESH SUKHDEORAO WALKE	13,13,719			13,13,719		Note 4.8
25	DR NITIN ASHOK JAIN	24,70,934			24,70,934		Note 4.8
26	DR RAGHAVENDRA K.S	30,00,000			30,00,000		Note 4.8
27	DR RAJEEV DHIR	11,69,467			11,69,467		Note 4.8
28	DR SHIKHA ANAND GIRI	5,23,960			5,23,960		Note 4.8
29	DR VISHAL PINGLE	5,13,333			5,13,333		Note 4.8
30	FEDERATION OF INDIA CHAMBERS OF COMMERCE AND INDUSTRY	3,00,000			3,00,000		Note 4.6
31	HARI MOHAN AGRAWAL	46,53,324			46,53,324		Note 4.8
32	HEMALATA MAGANTI	74,33,405	69,30,525	5,02,880			Note 4.2
33	JANGA SRINIVAS	37,00,918			37,00,918		Note 4.8
34	JYOTI ASHUTOSH GOKHALE	15,88,225			15,88,225		Note 4.8
35	KHURSHED AHMAD ANSARI	31,08,374			31,08,374		Note 4.8
36	MANISH M KELA	22,65,833			22,65,833		Note 4.8
37	MOHAN KEMBHAVI	75,000			75,000		Note 4.8
38	OMPRAKASH MANOHAR JAMADAR	27,26,876			27,26,876		Note 4.8
39	PARAG VIJAY PALUSKAR	7,50,000			7,50,000		Note 4.8
40	POORNIMA SAPAR	60,000	18,685		41,315		Note 4.2
41	PRASHANT MAKHIJA	27,29,621			27,29,621		Note 4.8
42	ROOPALI VIJAY TELANG	13,49,500			13,49,500		Note 4.8
43	SATPAL SINGH PANNU	13,26,666			13,26,666		Note 4.8
44	SEELAM SUNEEL BABU	5,94,500	4,03,238	23,858	1,67,404		Note 4.1, 4.2
45	SURESH KUMAR BHAGAT	49,52,643			49,52,643		Note 4.8
46	SUYASH VINOD SHARMA	11,77,454			11,77,454		Note 4.8
47	TUSHAR PREMRAJ RAUT	32,02,237			32,02,237		Note 4.8
48	VAISHALI JOSHI	41,03,571			41,03,571		Note 4.8
49	VENKATESH GIRI	1,14,962			1,14,962		Note 4.7
50	VINAYKUMAR BHOLARAM THAPAR	9,21,221			9,21,221		Note 4.8
51	ASHOK TIWARI ( REPRESENTATIVE OF SEVENHILLS-MUMBAI)	25,88,226	17,56,187	3,65,107	4,66,932		Note 4.2, 4.3
52	ASHOK TIWARI ( REPRESENTATIVE OF SEVENHILLS-MUMBAI)	11,68,51,395	7,05,88,829	1,09,23,074	3,53,39,492		Note 4.2, 4.3
53	ASHOK TIWARI ( REPRESENTATIVE OF SEVENHILLS-MUMBAI)	21,11,749	10,18,464	1,91,843	9,01,442		Note 4.2, 4.3
54	ASHOK TIWARI ( REPRESENTATIVE OF SEVENHILLS-MUMBAI)	38,41,125	23,98,091	5,72,302	8,70,732		Note 4.2, 4.3
55	G G K MOHANA RAO ( REPRESENTATIVE OF SEVENHILLS-VIZAG)	5,64,59,464	78,96,588	1,33,600	4,84,29,276		Note 4.2, 4.3, 4.4, 4.5
56	G G K MOHANA RAO ( REPRESENTATIVE OF SEVENHILLS-VIZAG)	42,23,717	42,17,546		6,171		Note 4.1, 4.2
57	ASHOK TIWARI ( REPRESENTATIVE OF SEVENHILLS-MUMBAI)	25,24,890	21,36,909	1,56,058	2,31,923		Note 4.2, 4.3
	<b>TOTAL (INR)</b>	<b>29,11,68,041</b>	<b>9,87,79,790</b>	<b>1,28,68,722</b>	<b>17,95,19,529</b>		

**SEVENHILLS HEALTHCARE PRIVATE LIMITED**  
**List of Creditors - 29 September 2020 (Version 8)**  
**Category: Operational Creditors - only Workmen and Employees (List 2)**

S.NO.	Name of Workmen and Employees	Amount Claimed (INR)	Note Reference
1	ADITYA KADAVKOLAN	19,65,495	Note 4.9
2	ASHISH DHEMRE	2,56,071	Note 4.9
3	AVANISH ARORA	1,07,81,921	Note 4.9
4	BASAVARAJ UTAGI	31,61,829	Note 4.9
5	CHILUKURI JAYASREE	18,000	Note 4.9
6	DR AMIT KAILAS KASLIWAL	36,84,714	Note 4.9
7	DR C VASUDEV	49,84,889	Note 4.9
8	DR NAMRATA KOTHARI	19,468	Note 4.9
9	DR PRANAY ANIL JAIN	52,98,597	Note 4.9
10	DR SANDEEP WASNIK	30,98,153	Note 4.9
<b>TOTAL (INR)</b>		<b>3,32,69,137</b>	

**NOTES - WORKMEN AND EMPLOYEES (FORM D AND E)**

Note 4.1: Claim forms with supporting documents received from the claimants are under verification

Note 4.2: The claim has been verified and amount admitted either in part or full. Amounts admitted are based upon verification of proof of claim and records available with SHPL. The Resolution Professional has communicated the amount admitted and / or not admitted along with reasons for non admission of amounts, if any, to the respective claimants on the email id provided in the claim form

Note 4.3: Claims made for gratuity payment by workmen / employee or their authorized representative are admitted as part of admitted claims only for employees resigning prior to insolvency commencement date since gratuity payments have fallen due as of the insolvency commencement date. Remaining claim amount towards gratuity payments have been classified as "Amount Not Admitted" since gratuity payments have not fallen due as of the insolvency commencement date

Note 4.4: Claims made for leave encashment payments by workmen / employee working in the state of Andhra Pradesh or by their authorized representative/s are admitted as part of admitted claims only for employees resigning prior to the insolvency commencement date. Remaining claim amount towards leave encashment payments have been classified as "Amount - Verification ongoing" since leave encashment payments have not fallen due as of the insolvency commencement date. Further, SHPL is required to confirm if any such requests for leave encashment payments have been formally received by them, for such amounts to be reflected as part of the admitted claims

Note 4.5: Claims made for statutory bonus payments for the financial year 2017-18 by workmen / employee or their authorized representative are not admitted since bonus payments have not fallen due as of the insolvency commencement date and these amounts are not reflected as part of the admitted claims

Note 4.6: The claimants have not submitted their claim in the applicable form as provided under the CIRP Regulations, 2016. The Resolution Professional has communicated such defects to the claimants, with a request to submit the claim in the applicable form.

Note 4.7: The claimants are professionals such as doctors, consultants, retainers, etc who have filed claim as workmen / employee of SHPL. As per the legal opinion obtained to this effect, the said claimants were to file claim as operational creditor and the Resolution Professional has filed the said legal opinion with the honourable NCLT. Hence, the said claim amounts had been reflected in the list of creditors as 'Amount under verification ongoing'

Note 4.8: The claimants are professionals such as doctors, consultants, retainers, etc who have filed claim as workmen / employee of SHPL. As per the legal opinion obtained to this effect, the said claimants were to file claim as operational creditor and the Resolution Professional has filed the said legal opinion with the honourable NCLT. Hence, once the claims from the said creditors were received as per the above legal opinion, such claim amounts have been reflected in the list of creditors as 'Amount not admitted'

Note 4.9: Based on legal advice received by the Resolution Professional (which has been placed before the Hon'ble National Law Company Tribunal, Hyderabad Bench, the claims as reflected in the Operational Creditors - only Workmen and Employees (List 2) are those received from Doctors who have been classified as operational creditors (other than workmen) but claims have been received from them in Form D. The corporate debtor recognizes the claim basis the due certificate issued towards dues as on the insolvency commencement date i.e. 13 March 2018 in this regard. The Resolution Professional has therefore communicated with the creditors highlighting the importance of filing claim in Form B. The updated form B from these respective creditors were not received and the said claims have been mentioned on page 20